

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/2584/2023 IA/2764/2023 IN C.P. (IB)/1561(MB)2017

IN THE MATTER OF

Punjab National Bank

Vs

Conros Steels Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Niket Mehta (PH)

For the Respondent: Adv. Prakash Shinde (PH)

ORDER

I.A. 2584/2023 & I.A. 2764/2023

In view of the order dated 19.07.2023, the above I.A.s are stated to be reserved for orders and subsequently vide communication dated 01.02.2024 from the Joint Registrar, NCLT New Delhi, the said reserved matter were transferred to Court No. 2. In view of the same, let these I.A.s be released from the board.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)